

**NRI's response to Government's initiatives**

131. MISS SAROJ KHAPARDE: Will the Minister of FINANCE be pleased to state:

(a) whether the response of the N.R.I.'s to the initiatives offered by Government so far has been encouraging; and

(b) if SO, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b) Yes Sir. Various schemes have been introduced for NRIs from time to time. Actual response from NRIs to these schemes has been quite encouraging as may be noted from funds received as detailed below. Details for approval in principle, granted by RBI for NRI investments as on 31.10.1992 are as under:—

| I. Direct investment in shares/debentures        | (Rs. in crores) |
|--|-----------------|
| i. Repatriation basis                            |                 |
| 40% Scheme                                       | 2759.09         |
| 74% Scheme                                       | 100.60**        |
| ii. Non-repatriation basis                       | 324.22          |
| II. 100% Automatic Approval Scheme               | 52.81           |
| III. Portfolio Investment Scheme (as on 30.9.92) |                 |
| (a) Repatriation basis                           | 102.89          |
| (b) Non-repatriation basis                       | 77.96           |
| IV. Deposits in Indian companies upto 31.3.92    |                 |
| i. Repatriation basis                            | 20.41           |
| ii. Non-repatriation basis                       | 11.49           |
| V. Deposits in Banks                             |                 |
| i. Non-resident (External)                       | 8643.00         |
| ii. Foreign currency non-resident                | 12604.00        |
| U.S. Dollars                                     | 8287.00         |
| Sterling Pounds                                  | 2371.00         |
| Deutsche Marks                                   | 326.00          |
| Yen  | 1620.00         |

\*Scheme discontinued w.e.f. 23.12.1991 and new 100% automatic approval scheme started with effect from that date.

**Foreign Currency (ord) non-resident deposit**

Remittance received under the scheme as on 30.6.1992 amounted to Rs. 24 crores equivalent to U.S. Dollars 10 million.

Remittance in Foreign Exchange (Immunities) Scheme

Remittance collected through this scheme amounted to Rs. 2255.46 crores equivalent to U.S. Dollars 867.484 million.

**India Development Bond**

Amount collected under this scheme was 1619.00 million U.S. Dollars

**Losses incurred by Companies financed by IDBI**

132. DR. NAUNIHAL SINGH: SHRI RAM RATAN RAM:

Will the Minister of FINANCE be pleased to state:

(a) what are the names of the industrial undertakings financed by the Industrial Development Bank of India which have been incurring losses during

the last five years;

(b) what is the amount of loss to IDBI .cause of the above units running into losses;

(c) whether the IDBI have Directors in the swards of the above companies and whether they have been reporting to IDBI the losses incurred by the companies;

(d) if so, what action was taken on the report; and

(c) what steps IDBI have taken to recover the loans from the above companies and for the revival of the above units?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) Names of the companies financed by IDBI which have been incurring losses during the last five years cannot be divulged in view of the specific provision contained in section 29 of the IDBI Act, regarding obligations as to fidelity and secrecy.

(b) IDBI have reported that they provide long term loans against the security of movable and immovable properties as well as guarantees. Companies which have incurred losses in any of the last five years, do not necessarily cause losses to IDBI, as a loss incurred by an assisted unit in one year does not necessarily make a loan a non-performing asset. The losses of such companies are on account of various reasons, and operations of many of the companies become profitable in subsequent years.

(c) and (d) IDBI have appointed Nominee Directors on most of the companies who also report about losses incurred by these companies. IDBI closely monitors such projects and takes suitable follow up action on the reports of Nominee Directors.

(c) IDBI have formed recovery cells to monitor, on a continuous basis, the recovery of dues, and have devised appropriate measures for recovery. These

measures include vigorous pursuing with the borrowing companies for early clearance of dues. Legal action for recovery of dues is taken wherever necessary. Rescheduling of loans is considered on the merits of each case.

#### **Credit extended by Andhra Bank**

133. DR. YELAMANCHILI SIVAJI: Will the Minister of FINANCE be pleased to state the state-wise details of the total amount of credit extended to industry and trade by Andhra Bank during the last five years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): The deployment of credit under 'Industry' and 'Trade' of Andhra Bank in various States during the years 1988, 1989, 1990, 1991 and 1992 is given in the Annexure.

[See Appendix CLXV, Annexure No. 1]

#### **Complaints against loss Assessors' Surveyors**

134. DR. YELAMANCHILI SIVAJI: Will the Minister of FINANCE be pleased to state:

(a) what is the number of complaints that have been received against loss assessors/surveyors during the last three years;

(b) what is the number of cases disposed of; and

(c) what are the details of action taken against the erring surveyors?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c) Information is being collected and would be laid on the Table of the House.